

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 101
IA No. 283/JPR/2024
CP No. (IB)- 73/9/JPR/2021
Under Section 9 of IBC, 2016

In the matter of:

Dow Chemical Japan Limited ... Operational Creditor/Applicant

Versus

Aksh Optifibre Ltd. ... Corporate Debtor/Respondent

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Operational Creditor : Divya Sharma, Adv.
For the Corporate Debtor : Sonal Anand, Adv.

ORDER

IA No. 283/JPR/2024

This is an application under Section 60(5) of the IBC, 2016 read with Section 65 of the IBC filed by the Respondent for seeking dismissal of the present petition. Heard Mr. Sonal Anand, Adv. appearing on behalf of the Applicant. Ms. Divya Sharma, Adv. appearing on behalf of the Respondent (Petitioner in the main CP) seeks time to file reply. Reply, if any, may be filed within 2 weeks with an advance copy to the opposite counsel. List the matter on 31.05.2024.

Sdr

(Rajeev Mehrotra)
Technical Member

Sdr

(Deep Chandra Joshi)
Judicial Member

May 14, 2024